

**Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section**

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**Minutes of NC-V meeting No.44 held on 05.03.2015**

The meeting No.44/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was held on 05.03.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P.Sharma, Director	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri J.D. Giri, Vice President	AEPC

At the outset the Minutes of NC-V Meetings No.40/AM-15 dated 05.02.2015, 41/AM-15 dated 12.02.2015, 42/AM-15 dated 19.02.2015 & 43/AM-15 dated 26.02.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.44/AM-15 dated 05.03.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

44/84-ALC3/2014

**MEETING NUMBER :**

**MEETING DATE :05.03.2015**

1	<b>Case No.:</b> 10/44/84-ALC3/2014	Party Name: GEETANJALI WOOLENS PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00380/AM15	RLA File : 03/94/040/0000108/AM12/	Lic.No/Date:0310632211 20.05.2011	Defer Date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) for their examination and comments. The matter is deferred for re-listing on 09.04.2015

2	<b>Case No.:</b> 5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00060/AM15	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer date: 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

3	<b>Case No.:</b> 17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File	RLA File	Lic.No/Date:0710103821	Defer date:





:01/84/050/00112/AM15	:07/24/040/00023/AM15/	30.04.2014	09.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) have sought some information from the firm vide their deficiency letter dated 28.01.2015.It was decided to wait for response of the firm and defer the case for re-listing on 09.04.2015.			

4	<b>Case No.: 1/29/84-ALC3/2014</b>	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00216/AM15/	RLA File : 07/24/040/00031/AM15/	<b>Lic.No/Date:0510385549</b> <b>30.04.2014</b>	Defer date: 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

5	<b>Case No.:13/10/84-ALC3/2014</b>	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00068/AM15	RLA File :05/23/040/00026/AM15	Lic.No/Date:0510385549 02.05.2014	Defer date: 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

6	<b>Case No.:1/12/84-ALC3/2014</b>	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00090/AM15	RLA File :04/24/040/00245/AM14	Lic.No/Date:0410157852 12.05.2014	Defer Date: 09.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 09.04.2015.				

7	<b>Case No.:41/40/84-ALC3/2014</b>	Party Name: BHARAT SILKS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00365/AM15	RLA File :07/24/040/00059/AM15/	Lic.No/Date:0710104996 11.06.2014	Defer date: 09.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)..It was decided to defer the case for				







re-listing on 09.04.2015.

8	<b>Case No.:5/15/84-ALC3/2014</b>	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date 09.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their comments. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 09.04.2015.				

9	<b>Case No.:24/26/84-ALC3/2014</b>	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status: Deferred</b>
	HQ File :01/84/050/00209/AM15/	RLA File :03/94/040/00304/AM15/	Lic.No/Date:0310786877 15.07.2014	Deferred date 09.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.04.2015.				

10	<b>Case No.: 11/26/84-ALC3/2014</b>	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status: Rejected</b>
	HQ File : 01/84/050/00196/AM15/	RLA File : 56/24/040/00018/AM15/	Lic.No/Date:05610004333 16.07.2014	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The D/o C&PC has sought some details /information from the firm vide their deficiency letter dated 22.10.2014. No further reference is received neither from the firm nor D/o C&PC. Therefore the committee was constrained to reject the case.				

11	<b>Case No.:8/21/84-ALC3/2014</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Deferred date: 09.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and				

observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

12	<b>Case No.:</b> 27/26/84-ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File : 01/84/050/00212/AM15	RLA File : 02/24/040/00083/AM15	Lic.No/Date:0510388410 08.08.2014	Defer date: 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 09.04.2015.

13	<b>Case No.:</b> 24/30/84-ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File : 01/84/050/00263/AM15	RLA File : 56/24/040/00023/AM15	Lic.No/Date:05610004370 11.08.2014	Defer date 09.04.2015.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments and defer the case for re-listing on 09.04.2015.

14	<b>Case No.:</b> 25/26/84-ALC3/2014	Party Name:BHARAT SILKS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File : 01/84/050/00210/AM15	RLA File : 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 09.04.2015.

15	<b>Case No.:</b> 3/29/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> Deferred
	HQ File : 01/84/050/00218/AM15	RLA File : 05/24/040/00271/AM15	Lic.No/Date:0510391070 11.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the Measurement Chart, Calculation sheet and stage wise wastage of the







manufacturing process of the export product are not given in the matter. Therefore it is decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

16	<b>Case No.:</b> 23/29/84-ALC3/2014	Party Name: INDIX.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00238/AM15	RLA File : 03/94/040/00555/AM15	Lic.No/Date:0310789059 11.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

17	<b>Case No.:</b> 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00235/AM15	RLA File : 03/95/040/00500/AM15	Lic.No/Date:0310789096 12.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

18	<b>Case No.:</b> 40/44/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00410/AM15/	RLA File :56/24/040/00032/AM15/	Lic.No/Date:5610004404 12.09.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No:5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky White Neo-con Brand (FIBC) (Net content PPG 188700Kgs,HDPE for threads 51,000Kgs,LDPE 24,000Kgs(lamination),LLDPE 24,000Kgs,UVS 4500Kgs, PP copolymers 4800Kgs, CMB 3000Kgs,PPG for packing	3,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	3150 Kgs.
			Propylene copolymers (vistamaxx)	1.05 Kgs./kg. content in export product.
			LDPE for	1.05 Kgs./kg. content

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	material 4500Kgs)		lamination	in export product.
			Colour master batch	3150 Kgs
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19	<b>Case No.:41/44/84-ALC3/2014</b>	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status: Approved</b>
	HQ File :01/84/050/00411/AM15	RLA File :56/24/040/00033/AM15/	Lic.No/Date:5610004405 12.09.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No:5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.N o.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky White Neo-con Brand (FIBC) (Net content PPG 125800Kgs,HDPE for threads 3400Kgs,LDPE 16,000Kgs(lamination),LLDPE 16,000Kgs,UVS 3000Kgs, PP copolymers 3200Kgs, CMB 2000Kgs,PPG for packing material 3000Kgs)	2,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	2100 Kgs.
			Propylene copolymers (vistamaxx)	1.05 Kgs./kg. content in export product.
			LDPE for lamination	1.05 Kgs./kg. content in export product.
			Colour master batch	2100 Kgs
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



20	<b>Case No.:42/44/84-ALC3/2014</b>	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00412/AM15/	RLA File :56/24/040/00031/AM15/	Lic.No/Date:5610004403 12.09.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No:5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky White Neo-con Brand (FIBC) (Net content PPG 6,29000Kgs,HDPE for threads 1,70,000Kgs,LDPE 80,000Kgs(lamination),LLDPE 80,000Kgs,UVS 15,000Kgs, PP copolymers 16,000Kgs, CMB 10,000Kgs,PPG for packing material 15,000Kgs)	10,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	10,500 Kgs.
			Propylene copolymers (vistamaxx)	1.05 Kgs./kg. content in export product.
			LDPE for lamination	1.05 Kgs./kg. content in export product.
			Colour master batch	10,500 Kgs
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	<b>Case No.: 19/36/84-ALC3/2014</b>	Party Name: GRINDWELL NORTON LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00301/AM15	RLA File : 03/94/040/00421/AM15	Lic.No/Date:0310789417 18.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

22	<b>Case No.:</b> 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00236/AM15	RLA File : 03/95/040/00501/AM15	Lic.No/Date:0310789474 19.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

23	<b>Case No.:</b> 2/33/84-ALC3/2014	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00265/AM15	RLA File : 02/24/040/00124/AM15	Lic.No/Date: 0210204999 19.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. The case stands for re-listing on 09.04.2015.

24	<b>Case No.:</b> 7/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00222/AM15	RLA File : 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

25	<b>Case No.:</b> 12/29/84-ALC3/2014	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00227/AM15	RLA File : 05/24/040/00289/AM15/	Lic.No/Date:0510391468 07.10.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet, measurement chart and justification of higher wastage of 10% has not furnished by the firm. Therefor a deficiency letter was issued to the firm on 03.02.2015. It was decided to wait for response of the firm and defer the case for re-listing on 09.04.2015.






26	<b>Case No.:</b> 14/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00229/AM15	RLA File : 05/24/040/00310/AM15/	Lic.No/Date:0510391518 09.10.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 09.04.2015.

27	<b>Case No.:</b> 1/33/84-ALC3/2014	Party Name: SWETA CHAUDHRY FIBRETEC	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00264/AM15	RLA File : 02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

28	<b>Case No.:</b> 8/33/84-ALC3/2014	Party Name: MITTAL POLYPACKS PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00271/AM15	RLA File : 02/24/040/00136/AM15/	Lic.No/Date:0210205075 20.10.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to C&PC for their comments. The case stands for re-listing on 09.04.2015.

29	<b>Case No.:</b> 22/40/84-ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00346/AM15	RLA File : 03/94/040/00655/AM15/	Lic.No/Date:0310790390 20.10.2014	Defer date: 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their views/comments. The case is deferred for relisting on 09.04.2015.

30	<b>Case No.:</b> 7/33/84-ALC3/2014	Party Name: AMRIT EXPORTS PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00270/AM15	RLA File : 02/24/040/00134/AM15/	Lic.No/Date:0210205080 24.10.2014	Deferred date 09.04.2015




**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

31	<b>Case No.:</b> 40/40/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT.LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00364/AM15	RLA File : 07/24/040/00262/AM15/	Lic.No/Date:0710106890 27.10.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

32	<b>Case No.:</b> 3/33/84-ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00266/AM15	RLA File : 02/24/040/00132/AM15/	Lic.No/Date:0210205104 29.10.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

33	<b>Case No.:</b> 26/40/84-ALC3/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00350/AM15	RLA File : 03/95/040/00642/AM15/	Lic.No/Date:0310791039 13.11.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart. Therefore the firm may be asked for flow chart, CAD/CAM, justification for input item number 2 as 1.5 Sqm is claimed by the applicant for every Square meter of outer lining. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

34	<b>Case No.:</b> 1/36/84-ALC3/2014	Party Name: ABHIKRITI IMPEX PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00283/AM15	RLA File : 02/24/040/00163/AM15/	Lic.No/Date:0210205161 14.11.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.






35	<b>Case No.:</b> 4/36/84-ALC3/2014	Party Name: SURE SAFETY INDIA PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00328/AM15	RLA File : 34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

36	<b>Case No.:</b> 4/33/84-ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00267/AM15	RLA File : 02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP, DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

37	<b>Case No.:</b> 6/36/84-ALC3/2014	Party Name: AKASH DAS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00288/AM15	RLA File : 02/24/040/00148/AM15/	Lic.No/Date:0210205173 17.11.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIP for their examination and comments. The case stands for re-listing on 09.04.2015.

38	<b>Case No.:</b> 6/33/84-ALC3/2014	Party Name: LINCON POLYMERS PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00269/AM15	RLA File : 08/24/040/00293/AM15/	Lic.No/Date:08101338596 18.11.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

39	<b>Case No.:</b> 24/36/84-ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File :	RLA File :	Lic.No/Date:5610004473	Deferred date




01/84/050/00306/AM15	56/24/040/00048/AM15/	19.11.2014	09.04.2015
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

40	<b>Case No.:</b> 20/40/84-ALC3/2014	Party Name: GEETANJALI WOOLENS PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00344/AM15	RLA File : 03/94/040/0000821/AM15/	Lic.No/Date:0310791537 28.11.2014	Defer date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish net content of input item in export product. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

41	<b>Case No.:</b> 9/36/84-ALC3/2014	Party Name: R N R INTERNATIONAL	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00291/AM15	RLA File : 06/24/040/000384/AM15/	Lic.No/Date:0510392248 02.12.2014	Defer date: 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

42	<b>Case No.:</b> 10/36/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00292/AM15	RLA File : 05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

43	<b>Case No.:</b> 13/36/84-ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00295/AM15	RLA File : 05/23/040/00394/AM15/	Lic.No/Date:0510392241 02.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.






44	<b>Case No.:</b> 5/36/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00287/AM15	RLA File : 35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

45	<b>Case No.:</b> 24/40/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00348/AM15	RLA File : 07/24/040/00308/AM15/	Lic.No/Date:0710107153 08.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

46	<b>Case No.:</b> 6/40/84-ALC3/2014	Party Name: PEDO CLOTHING COMPANY	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00330/AM15	RLA File : 03/95/040/00739/AM15	Lic.No/Date:0310791881 10.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

47	<b>Case No.:</b> 11/40/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00335/AM15	RLA File : 05/24/040/00397/AM15/	Lic.No/Date:0510392364 10.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 09.04.2015.

48	<b>Case No.:</b> 44/40/84-ALC3/2014	Party Name: WILLIAM GOODACRE & SONS	Meet No/Date:44/84-ALC3/2014	<b>Status:</b> <b>Deferred</b>
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		INDIA PVT. LTD	05.03.2015	
	HQ File : 01/84/050/00368/AM15	RLA File : 10/24/040/00078/AM1	Lic.No/Date:1010058937 10.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

49	<b>Case No.:</b> 25/40/84-ALC3/2014	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00349/AM15	RLA File : 50/24/040/00014/AM1	Lic.No/Date:5010002172 12.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP and C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

50	<b>Case No.:</b> 7/40/84-ALC3/2014	Party Name: MEENU CREATION	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00331/AM15	RLA File : 05/24/040/00427/AM15/	Lic.No/Date:0510392442 16.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart and stage wise wastage in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 09.04.2015.

51	<b>Case No.:</b> 12/40/84-ALC3/2014	Party Name: P.S. DAIMA & SONS	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00336/AM15	RLA File : 05/24/040/00422/AM1	Lic.No/Date:0510392434 16.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

52	<b>Case No.:</b> 34/40/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00358/AM15	RLA File : 03/95/040/00759/AM15	Lic.No/Date:0310782130 18.12.2014	Deferred date 09.04.2015

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

53	<b>Case No.:</b> 14/40/84-ALC3/2014	Party Name: WILHELM TEXTILES INDIA PVT. LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00338/AM15	RLA File : 05/24/040/00433/AM15	Lic.No/Date:0510392488 19.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

54	<b>Case No.:</b> 38/40/84-ALC3/2014	Party Name: ABADI ENTERPRISES LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00362/AM15	RLA File : 04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

55	<b>Case No.:</b> 4/44/84-ALC3/2014	Party Name: S.L. BANTHIA TEXTILES INDUSTRIES PVT.LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00374/AM15	RLA File : 52/24/040/0000050/AM15	Lic.No/Date:5210041355 19.12.2014	Defer Date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) for their examination and comments. The matter is deferred for re-listing on 09.04.2015

56	<b>Case No.:</b> 4/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00385/AM15	RLA File : 05/24/040/00437/AM15	Lic.No/Date:0510392523 19.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	58% Polyamide 42% Cotton Lace Knitted Girls Rompers (Fabric Dyed, GSM 91 (+/-15%))	6436 Nos	58% Polyamide 42% Cotton Lace Knitted Fabric Dyed, GSM 91 (+/-15%)	7301 Sqms

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

57	<b>Case No.:</b> 5/40/84-ALC3/2014	Party Name: MODERN APPARELS.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00329/AM15	RLA File : 03/95/040/00788/AM15/	Lic.No/Date:0310792252 22.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015

58	<b>Case No.:</b> 32/40/84-ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PBVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00356/AM15	RLA File : 35/24/040/00443/AM15/	Lic.No/Date:0510392553 23.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon/Spandex knitted Seamless Bralette with pads (contains total weight of nylon yarn 3800 Kgs in 95000 pieces and 200Kgs polyester yarn in 5000pieces)	1,00,000 Nos (95,000 pcs made from Nylon yarn and 5,000 pcs made from Polyester blended yarn)	Nylon yarn 6,66/CR-33.3/24.2,22/22/10,(S&Z twist)	8257.40 Kgs
			Polyester blended yarn	434.60 Kgs
			Folded Elastic Tape	179000 Meters
			Brushed elastic tape	37000 Meters
			Metal sliders	Net+1%
			Bra Pads	Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

59	<b>Case No.:</b> 42/40/84-	Party Name: KABADI	Meet No/Date:44/84-	<b>Status:</b>
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ALC3/2014	SHANKARSA & CO.	ALC3/2014 05.03.2015	<b>Deferred</b>
HQ File : 01/84/050/00366/AM15	RLA File : 07/24/040/00343/AM15/	Lic.No/Date:0710107259 23.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

60	<b>Case No.:</b> 9/44/84- ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00379/AM15	RLA File : 02/24/040/00174/AM	Lic.No/Date: 0210205371 23.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

61	<b>Case No.:</b> 28/40/84- ALC3/2014	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00352/AM15	RLA File : 05/23/040/00336/AM15/	Lic.No/Date:0710107273 24.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

62	<b>Case No.:</b> 16/44/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00386/AM15	RLA File : 07/24/040/00350/AM15	Lic.No: 0710107284 Dated:24.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Lycocell Denim Fabric GSM-197 (Tolerance Plus or Minus 10%)	9400 Nos	100% Lycocell Denim Fabric GSM-197 (Tolerance plus or minus 10%)	12220 Sqms

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

63	<b>Case No.:</b> 9/44/84-ALC3/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Reject</b>
	HQ File : 01/84/050/00394/AM15	RLA File : 03/95/040/00805/AM15	Lic.No0310792342 Dated:24.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the export import items given in this authorization are not covered in ITC (HS) code mentioned against these items. Therefore the committee was constrained to reject the case.

64	<b>Case No.:</b> 13/40/84-ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:40/84-ALC3/2014 05.02.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00337/AM	RLA File : 05/23/040/00445/AM15/	Lic.No/Date:0510392593 26.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 09.04.2015.

65	<b>Case No.:</b> 25/44/84-ALC3/2014	Party Name: MODERN THREADS INDIA LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00395/AM15	RLA File : 03/95/040/00818/AM15	Lic.No: 0310792388 Dated:26.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case taking cue from SION J-89,as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Woollen Worsted Yarn	4600 Kgs	Wool Tops (Microns 17.5 to 23.5 ) (Undyed)	1.10 Kgs/ Kg content in export

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions..

66	<b>Case No.:</b> 5/44/84-ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00375/AM15	RLA File : 02/24/040/00173/AM	Lic.No/Date: 0210205395 29.12.2014	Deferred date 09.04.2015



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

67	<b>Case No.:</b> 6/44/84-ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00376/AM15	RLA File : 02/24/040/00175/AM	Lic.No/Date: 0210205394 29.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

68	<b>Case No.:</b> 8/44/84-ALC3/2014	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00378/AM15	RLA File : 02/24/040/00172/AM	Lic.No/Date: 0210205396 29.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

69	<b>Case No.:</b> 3/40/84-ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00327/AM15	RLA File : 52/24/40/00051/AM15/	Lic.No/Date:5210041367 31.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

70	<b>Case No.:</b> 9/40/84-ALC3/2014	Party Name: INDO-BRITISH GARMENTS PT LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00333/AM15	RLA File : 52/24/40/00455/AM15/	Lic.No/Date:51100396226 30.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

71	<b>Case No.:</b> 4544/84-ALC3/2014	Party Name: N. C. JOHN & SONS (P) LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00415/AM15	RLA File : 02/24/040/00093/AM15	Lic.No1010058964 Dated:30.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC backed coir mats /matting in various sizes rolls	194175 Sqms	Relevant PVC backed coir matting in roll form frolls.	2,00,000 Sqms

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

72	<b>Case No.:</b> 2/40/84-ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00326/AM15	RLA File : 52/24/40/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

73	<b>Case No.:</b> 43/40/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00367/AM15	RLA File : 06/23/040/00029/AM15/	Lic.No/Date:0610038026 31.12.2014	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

74	<b>Case No.:</b> 29/40/84-ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00353/AM15	RLA File : 05/23/040/00464/AM15/	Lic.No/Date:0510392664 01.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

75	<b>Case No.:</b> 30/40/84-ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00354/AM15	RLA File : 05/23/040/00463/AM15/	Lic.No/Date:0510392663 01.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

76	<b>Case No.:</b> 3/44/84-ALC3/2014	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00373/AM15	RLA File : 03/94/040/00935/AM15	Lic.No.0310792616 Dated:06.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the case has already been approved by NC in its meeting No.36/AM-15 dated 08.01.2015.

77	<b>Case No.:</b> 26/44/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00396/AM15	RLA File : 05/24/040/00467/AM15	Lic.No: 0510392697 Dated:06.01.2015	Defer date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of the firm for item Number 1 is very high. Therefore it was decided to ask the firm for justification of higher requirement for item number 1. The case stands for re-listing on 09.04.2015.

78	<b>Case No.:</b> 43/44/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00413/AM15	RLA File : 35/24/040/00029/AM15/	Lic.No/Date: 3510044643 Dated:06.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015.

79	<b>Case No.:</b> 13/44/84-ALC3/2014	Party Name: GANGA ACROWOOLS	Meet No/Date:44/84-ALC3/2014	<b>Status:</b> <b>Approved</b>
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	LIMITED	05.03.2015	
HQ File : 01/84/050/00383/AM15	RLA File : 30/24/040/00048/AM15	Lic.No/Date: 3010103336 Dated:12.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Nylon Blended Dyed Yarn (Under Worsted System) (80% Acrylic Content 20% Nylon Content) Acrylic Nylon Content	20000 Kgs	Acrylic Fibre 2-4 D	17760 Kgs
			Nylon Tops 2-4 D	4320 Kgs
			Cationic Dyes 100% Strength,	320 Kgs
			Misc. Chemicals (Retarder/Leveling Agent, Softener (Cationic/ Bulky/ Silicon), Anti-static Agent Textile Auxiliaries	1280 Kgs
			Metal Complex Dyes 100% Strength	80 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

80	<b>Case No.:</b> 11/44/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00381/AM15	RLA File : 05/24/040/00486/AM15	Lic.No/Date: 0510392878 Dated:15.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD/CAM and measurement of the export product is not given by the firm in this case. Therefore it was decided to ask the firm for the same. The case stands for re-listing on 09.04.2015.

81	<b>Case No.:</b> 12/44/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00382/AM15	RLA File : 05/24/040/00485/AM15	Lic.No/Date: 0510392876 Dated:15.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Ladies Skirt with lining made of 70% Cotton 30% Silk bleached woven fabric GSM :40(+/-10%) (SHELL) Along with 100% Polyester bleached woven fabric (lining) GSM:54(+/-10%) STYLE NO. 360931/370400Top made of 100% Lycocell Denim Fabric GSM-197 (Tolerance Plus or Minus 10%)	6850 Nos	70% Cotton 30% Silk bleached woven fabric GSM :40(+/-10%) 100% Polyester bleached woven fabric (lining) GSM:54(+/-10%)	10789 Sqms 12228 Sqms

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

82	<b>Case No.:</b> 18/44/84-ALC3/2014	<b>Party Name:</b> MAYA EXPORTS CORPN	<b>Meet No/Date:</b> 44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	<b>HQ File :</b> 01/84/050/00388/AM15	<b>RLA File :</b> 05/24/040/00483/AM15	<b>Lic.No/Date:</b> 0510392880 16.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyamide Net Knitted Ladies Dress with Lining, (Fabric Dyed GSM 129 (+/-15%))	1515 Nos	100% Polyamide Net Knitted Fabric Dyed, GSM 129 (+/-15%)	4111 Sqms

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

83	<b>Case No.:</b> 2/44/84-ALC3/2014	<b>Party Name:</b> GLOBAL MODE AND ACCESSORIES PVT LTD	<b>Meet No/Date:</b> 44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	<b>HQ File :</b> 01/84/050/00372/AM15	<b>RLA File :</b> 05/23/040/00480/AM15	<b>Lic.No/Date:</b> 0510392895 19.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	82%Cotton 18%Nylon knitted Girls Jump Suit made from	37166 Nos	82%Cotton 18%Nylon knitted Lace Fabric Width 140 - 145	22191 Sqms

82%Cotton 18%Nylon knitted Lace Fabric GSM 115 (+/-10%)	cms GSM 115 (+/-10%) (16737 YARDS)
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The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

84	<b>Case No.:</b> 22/44/84- ALC3/2014	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00392/AM15	RLA File : 02/24/040/00202/AM15	Lic.No/0210205469 Dated:19.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woolen blended yarn containing wool and cashmere (grey/dyed) wool 231 Kgs cashmere 99Kgs 18nm to 84 nm singleply /double ply/multipleply	330 Kgs	Wool tops upto 32micron dyed /undyed Cashmere (dehaired) fibre upto 20 micron	254.100 Kgs 123.400 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

85	<b>Case No.:</b> 1/44/84- ALC3/2014	Party Name: DODHIA SYNTHETICS LIMITED,	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00371/AM15	RLA File : 03/94/040/00951/AM15	Lic.No.0310793120 Dated:20.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Twisted and multiplied polyester filament yarn, FDY, DYED, 100% Polyester	50,000 Kgs	Polyester filament yarn FDY DYED, 100% Polyester	52000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

86	<b>Case No.:</b> 23/44/84- ALC3/2014	Party Name: INTEGRAL TOOLS COMPANY INDIA PVT. LTD,	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00393/AM15	RLA File : 07/24/040/00375/AM15/	Lic.No. 0710107471 Dated:20.01.2015	



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Seat covers Sas ( 1 Nos= 1.24 Mtrs)	40,322 Nos	Nylon fabric 210D pu coated water resistant	Net to Net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

87	<b>Case No.:</b> 7/44/84-ALC3/2014	Party Name: PRICE AND BUCKLAND (INDIA) PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00377/AM15	RLA File : 05/24/040/00492/AM15/	Lic.No. 0510392942 Dated:21.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) and Textile Commissioner office, Noida for their examination and comments. The case stands for re-listing on 09.04.2015.

88	<b>Case No.:</b> 14/44/84-ALC3/2014	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00384/AM15	RLA File : 05/23/040/00469/AM15/	Lic.No. 0510392943 Dated:21.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015

89	<b>Case No.:</b> 20/44/84-ALC3/2014	Party Name: NARASIMHA MURTHY.MR(PROP.TECH NO FLEX INDUSTRIES)	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00390/AM15	RLA File : 07/24/040/00381/AM15/	Lic.No. 0710107483 Dated:21.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

90	<b>Case No.:</b> 27/44/84-ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
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HQ File : 01/84/050/00397/AM15	RLA File : 05/24/040/00442/AM15/	Lic.No. 0510392983 Dated:23.01.2015	Deferred date 09.04.2015
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Seamless knitted Brae with pads (contains total weight of nylon yarn 3800 Kgs in 95000 pieces and 200Kgs polyester yarn in 5000pieces)	1,00,000 Nos (95,000 pcs made from Nylon yarn and 5,000 pcs made from Polyester blended yarn)	Nylon yarn 6,66/Nylon Spandex Single (S&0r/Z twist)	103000 Kgs
			Folded Elastic Tape 16mm	1790000 Meters
			Brushed elastic tape	370000 Meters
			Metal sliders	Net+1%
			Bra Pads	Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

91	<b>Case No.:</b> 29/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00399/AM15	RLA File : 05/24/040/00501/AM15	Lic.No. 0510392974 Dated:23.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the requirement of the firm is very high. Therefore it was decided to ask the firm for justification of their higher requirement. The case stands for re-listing on 09.04.2015.

92	<b>Case No.:</b> 30/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00400/AM15	RLA File : 05/24/040/00502/AM15	Lic.No. 0510392975 Dated:23.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the requirement of the firm is very high. Therefore it was decided to ask the firm for justification of their higher requirement. The case stands for re-listing on 09.04.2015.

93	<b>Case No.:</b> 19/44/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00389/AM15	RLA File : 03/95/040/00885/AM15	Lic.No. 0310793345 Dated:28.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations

decided to allow total 19% wastage (17% wastage as per SION J370 and 2% for made up) and ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non-Woven Textile Articles (Pulp 55% & Polyester 45%)	500000 Kgs	Polyester Staple Fibre	2,67,750Kgs (including 19% wastage)
			Pulp Paper	3,27,250 Kgs (including 19% wastage)
2.	Non-Woven Textile Articles(Pulp 55% & Spunbond 45%)	500000 Kgs	Pulp Paper	3,27,250 Kgs (including 19% wastage)
			Spunbond	2,67,750Kgs (including 19% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

94	<b>Case No.:</b> 31/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00401/AM15	RLA File : 05/24/040/00505/AM15	Lic.No. 0510393000 Dated:28.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015

95	<b>Case No.:</b> 32/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00402/AM15	RLA File : 05/24/040/00507/AM15	Lic.No. 0510393002 Dated:28.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015

96	<b>Case No.:</b> 35/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00405/AM15	RLA File : 05/24/040/00506/AM15	Lic.No. 0510393001 Dated:28.01.2015	Deferred date 09.04.2015



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015

97	<b>Case No.:</b> 36/44/84-ALC3/2014	Party Name: ACHIEVER APPARELS PVT. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00406/AM15	RLA File : 05/23/040/00491/AM15	Lic.No. 0510393031 Dated:29.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015

98	<b>Case No.:</b> 37/44/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00407/AM15	RLA File : 05/24/040/00516/AM15	Lic.No/Date: 0510393028 Dated:29.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the requirement of the firm is very high. Therefore it was decided to ask the firm for justification of their higher wastage of 28%. The case stands for re-listing on 09.04.2015.

99	<b>Case No.:</b> 38/44/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00408/AM15	RLA File : 05/24/040/00512/AM15	Lic.No. 0510393027 Dated:29.01.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015.

100	<b>Case No.:</b> 34/44/84-ALC3/2014	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00404/AM15	RLA File : 02/24/040/00209/AM15	Lic.No. 0210205488 Dated:30.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	100% Flax/Linen fabric (Grey)	2913 Kgs	Flax Yarn upto 80lea/nm sipleply/doubleply/multipleply	3116 Kgs
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

101	<b>Case No.:</b> 21/44/84- ALC3/2014	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00391/AM15	RLA File : 06/24/040/00033/AM15	Lic.No. 0610038049 Dated:02.02.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. The case stands for re-listing on 09.04.2015.

102	<b>Case No.:</b> 44/44/84- ALC3/2014	Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00414/AM15	RLA File : 35/24/040/00030/AM15	Lic.No. 3510044657 Dated:03.02.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DIPP for their examination and comments. The case stands for re-listing on 09.04.2015

103	<b>Case No.:</b> 39/44/84- ALC3/2014	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00409/AM15	RLA File : 52/24/040/00060/AM15	Lic.No. 5210041425 Dated:06.02.2015	Deferred date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015

104	<b>Case No.:</b> 33/44/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00534/AM15	RLA File : 05/24/040/00534/AM15	Lic.No/Date: 0510393116 Dated:09.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dressing gowns made of 53% Linen 47% Rayon yarn dyed woven fabric. GSM: 158(+/-10%) & STYLE NO. 369435-371578	6500 Nos	53% Linen 47% Rayon Yarn dyed woven fabric. GSM 158(+/-10%)	18720 Sqms
2.	Ladies top made of 100% Polyester dyed woven fabric GSM 83(+/-10%), & STYLE NO. 360902-374702	6100 Nos	100% Polyester dyed woven fabric GSM 83(+/-10%),	9455 Sqms

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

105	<b>Case No.:</b> 17/44/84-ALC3/2014	Party Name: CITIZEN UMBRELLA MANUFACTURERS LTD.	Meet No/Date:44/84-ALC3/2014 05.03.2015	<b>Status:</b> <b>Approved</b>
	HQ File : 01/84/050/00387/AM15	RLA File : 02/24/040/00217/AM15	Lic.No/Date: 0210205548 Dated:11.02.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	21" x 8 K 2 Fold Nylon Black Silver Umbrellas	720.000	Ribs Parts Plated in Kgs	Net to Net
			Umbrella Tube in Kg	Net to Net
			190t Nylon Fabric	Net to Net
			Handles/cap d.set	Net to Net
2.	21" x 8 k 2 Fold Pongee Print Umbrellas	300.000	Ribs Parts Plated in Kgs	Net to Net
			Umbrella Tube in Kg	Net to Net
			Pongee Print Fabric	Net to Net
			Handles/cap d.set	Net to Net
3.	24" x 8 k 2 Fold Nylon Black Silver Umbrellas	300.000	Ribs Parts Plated in Kgs	Net to Net
			Umbrella Tube in Kg	Net to Net



			190t Nylon Fabric	Net to Net
			Handles/cap d.set	Net to Net
4.	21.5" x 8 K 3 Fold Pongee print Umbrella	300.000	Ribs          Parts          Plated in Kgs	Net to Net
			Pongee Print Fabric	Net to Net
			Handles/cap d.set	Net to Net
			3 Fold Tube	Net to Net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

106	<b>Case No.:</b> 28/44/84- ALC3/2014	<b>Party Name:</b> ANAND INCORPORATION	<b>Meet No/Date:</b> 44/84- ALC3/2014 05.03.2015	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00398/AM15	RLA File : 05/23/040/00501/AM15	Lic.No/Date: 0510393166 Dated:11.02.2015	Defer date 09.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. The case stands for re-listing on 09.04.2015.

(107)

Case No.560	M/s Chinar Forge Ltd
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/096/AM-15/DES-V
Amendment in import item against Adv. Authorisation No. 3010102981 dated 26.06.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As stated by the firm this above said authorisation was issue by the RA on, Ludhiana on repeat basis (under par 4.7.1 of HBP) of Adv. Authorisation No. 30100981 dated 01.11.2013 and norms fixed by the NC in its meeting No. 46/AM14 dated 27.02.2014(case no. 516). Now the firm has requested to allow Nylon/Polyamide BCF yarn 100% Nylon (qty 140400Kgs) in place of Nylon 6 Chips (qty 1,47,400 Kgs). In support of their request they have stated that the crude prices is being falling and import of Nylon 6 Chips is not viable as compared to Nylon Yarn and they have producing Nylon yarn in house from Nylon 6 Chips which is becoming costlier than import of Nylon Yarn which are not able to match competitive export price of their product. Accordingly, Committee after deliberations decided to re-fix the adhoc norms in respect of above said Advance Authorization as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
				Earlier	Now
1.	Synthetic Printed Tufted	4,17,996	Polypropylene	4,16,000	4,16,000 Sq.

Carpets/Mats (4,00,000 Sq. meter) with rubber coating of 900 gms. per sq. meter consisting of Nylon/Polyamide BCF yarn Nylon:1,33,714.29 Kgs., PP Carpet backing: 36,000 Kgs., Natural Rubber Latex with 62% TSC: 45,309.72 Kgs., Synthetic Rubber Latex with 66% TSC: 1,44,481.47 Kgs., Wingstay L:2264.15 Kgs., Acid/Cationic dyes of 100% strength:2674.28 Kgs., Polyacrylic Thickner: 8000.00 Kgs. & Calcium Carbonate: 56,226.41 Kgs.	Kgs.	Carpet backing	Sq. meter (37,440 Kgs.	meter (37,440 Kgs.
		Natural Rubber Latex with 60% DRC and 62% TSC	77,460 Kgs.	77,460 Kgs.
		Synthetic Rubber Latex with 66% TSC	2,32,040 Kgs.	2,32,040 Kgs.
		Wingstay L	2400 Kgs.	2400 Kgs.
		Acid/Cationic dyes of 100% strength	2670 Kgs.	2670 Kgs.
		Polyacrylic Thickner	8000 Kgs.	8000 Kgs.
		<b>Nylon 6 Chips</b>	<b>1,47,400 Kgs.</b>	<b>1,40,400 Kgs.</b>
		Calcium Carbonate	59,600 Kgs.	59,600 Kgs.

The value of dyes and polyacrylic thickner shall be restricted 14% of FOB value within overall CIF value of the authorisation.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(108)

Case No.561	M/s Ganga Acrowools Ltd
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/0124/AM-15/DES-V
Amendment in import item against Adv. Authorization No. 3010102897 dated 05.06.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. This matter was earlier examined by the committee and ratified the said authorisation in its meeting held on 13.11.2014 as per written comments of DC (MSME) vide their letter No. 37(5)/93/2014-15/Hos/dated 2014-15 dated 12.11.2014. Now the applicant firm has requested to re-consider the case and amend the description of input item as mentioned in Authorisation. Accordingly, Committee after deliberations agreed to the firm and re-fix the adhoc norms, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Dyed yarn (under worsted system)	4,00,000 Kgs.	Acrylic fibre 1-3D	300000 Kgs.
			Acrylic fibre 5-7D	144000Kgs
			Cationic Dyes 100% strength/or Optical Brightener	8000Kgs
			Chemicals viz retarder/levelling agent softener (Hydrophilic/cationic/Bulky/Silicon),Dyes fixation accelerator/Gaur Gum/Antistatic agent.	20000 Kgs.

		Wax Roll	800Kgs.
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(109)

Case No.562	M/s Richa & Company, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/162/155/AM-15/DES-V
Fixation of norms against Annual Adv. Authorization No. 0510386216 dated 09.05.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trousers made of 100% Linen Bleached Woven Fabric GSM: 196(+/-10%) & STYLE NO.041-15C23832,641-15C23878	7760 Nos	100% Linen Bleached Woven Fabric GSM: 196(+/-10%)	19016 Sqms

The GSM should match in export import items. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(110)

Case No.563	M/s Richa & Company, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/162/154/AM-15/DES-V
Fixation of norms against Annual Adv. Authorization No. 0510386317 dated 12.05.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Rayon printed Woven Fabric GSM: 80+/-10%, STYLE NO. 1P3268	1950 Nos	100% Rayon printed Woven Fabric GSM: 80+/-10%,	7215 Sqms

The GSM should match in export import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(111)

Case No.564	M/s Surgeine Healthcare India Pvt. Ltd, New Delhi.
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/204/AM-15/DES-V
Fixation of norms against Annual Adv. Authorization No. 0510392875 dated 15.01.2015	



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

(112)

Case No.565	M/s Surgeine Healthcare India Pvt. Ltd, New Delhi.
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/203/AM-15/DES-V
Fixation of norms against Annual Adv. Authorization No. 0510392528 dated 19.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

(113)

Case No.566	M/s S.A.N. International, New Delhi
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated 27.11.2012	

**Decision:** The matter was earlier seen by the NC in its meeting held on 07.02.2013 and ratified the authorization. Now firm has requested to enhancement inputs allowed by the committee from 1.10 Sqm per piece to 1.80 Sqm per piece. In its meeting dated 05.02.2015 it was decided by the committee to call the applicant firm for appearing before NC alongwith sample of the export product, all export documents and technical person to explain the case. Mr. Sanjay Kumar Saini, Documentation Manager of the firm was appeared before the committee. He explained the case. After deliberations with the members presented in the meeting the committee agreed to re-fix the adhoc norms in above said authorization as per calculation sheet submitted by the firm, as detailed below.

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Viscose dyed fabric, GSM-85+/-10%, width-53-54"	34415 Nos.	100% Viscose dyed fabric, GSM-85+/-10%, width-53-54"	53,687 Sqms (@ 1.56 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(114)

Case No.567	M/s SAS International, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export item in his documents submitted to DGFT for fixation of adhoc norms. In its meeting dated 05.02.2015 it was decided by the committee to call the applicant firm for appearing before NC alongwith sample of the export product, all export documents and technical person to explain the case. The committee heard Mr.

Rajesh Kumar Saha, Plant Head appeared before the committee alongwith Mr. Dilip, Exim Manager of the firm. He explained the case in detailed. Accordingly, after deliberations with the members presented in the meeting the committee asked the representatives of the firm to submit product wise details of all export items to enable the committee to process the matter. The case stands for re-listing on 26.03.2015.

(115)

Case No.568	M/s Indorama Synthetics (India) Ltd, Nagpur
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/189/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorisation No.... dated ... ,	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their examination and comments. The case stands for re-listing on 09.04.2015.

(116)

Case No.569	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/022/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(117)

Case No.570	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(118)

Case No.571	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(119)

Case No.572	M/s Chelsea Mills, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(120)

Case No 573	M/s Chelsea Mills, Gurgaon
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(121)

Case No 574	M/s Chelsea Mills, New Delhi
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/067/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.

(122)

Case No 575	M/s Chelsea Mills, New Delhi
NC 44/AM-15, dt. 05.03.2015	File No.01/84/171/066/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. The case stands for re-listing on 09.04.2015.

(123)

Case No 576	M/s Micaply, Bhopal
NC 44/AM-15, dt. 05.03.2015	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 09.04.2015.



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